THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) Yes, Sir. Our development plans while targetting an accelerated economic growth, are guided by the principles of sustainable development with a commitment to a cleaner and greener environment.

The UN Framework Convention on Climate Change recognises that as the developing countries grow, their emissions are bound to increase. Although India as a developing country does not have any mitigation commitments, nevertheless, we are following a sustainable development path through range of policies and programmes to mitigate climate change, some of which are:

- (I) ensuring energy conservation and improved energy efficiency in various sectors as well as setting up of Bureau of Energy Efficiency
- (II) promoting use of renewable energy
- (III) power sector reforms and active renewable energy programme
- (IV) use of cleaner and lesser carbon intensive fuel for transport
- (V) fuel switching to encourage cleaner energy
- (VI) afforestation and conservation of forests
- (VII) promotion of clean coal technologies
- (VIII) reduction of gas flaring
- (IX) encouraging Mass Rapid Transport systems
- (X) environmental quality management for all sectors

(b) and (c) The Government has set up "Expert Committee on Impacts of Climate Change". The Terms of Reference of the Committee are to study the impacts of anthropogenic climate change on India and to identify the measures that we may have to take in the future in relation to addressing vulnerability to anthropogenic climate change impacts and any other matter relevant to these.

Municipal solid waste (Management and Handling) Rules, 2006

1250. SHRI K.E. ISMAIL: SHRI D. RAJA:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Central Government had notified the Municipal Solid Waste (Management and Handling) Rules in September, 2000 under the Environment (Protection) Act, 1986;

(b) if so, the salient features of these rules,

(c) whether Government have any information about the implementation of these rules by various State Governments; and

(d) if so, the details thereof?

[RAJYASABHA]

Unstarred Questions

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) and (b) The Ministry of Environment and Forests notified the Municipal Solid Wastes (Management and Handling) Rules, 2000 for the sound management of Municipal Solid Wastes *vide* S.O. 908 (E) dated 25th September, 2000. These rules, provide for and lay down detailed compliance criteria, for the collection, storage, segregation, transportation, processing and disposal of municipal solid wastes. As per these rules the municipal authority is responsible for the implementation of the provisions of the rules and for any infrastructure development for management of municipal wastes. The municipal authorities are required to seek authorization for setting up of waste processing and disposal facility including landfills from the State pollution Control Boards. The overall responsibility for the enforcement of these rules rests with the Secretary incharge, Department of Urban Development in the State.

(c) and (d) As per the provision of the Municipal Solid Wastes (Management and Handling) Rules, 2000 the State Pollution Control Boards (SPCBs) and the Pollution Control Committees (PCCs) of the Union Territories are required to prepare and submit an annual report on the implementation status of the rules to the Central Pollution Control Board (CPCB). The CPCB prepares a consolidated annual review report on the management of municipal solid wastes and forwards the same along with its recommendation to the Ministry of Environment and Forests.

As per the consolidated annual review report on the management of Municipal Solid Waste forwarded by the CPCB, many local bodies have set up/streamlined waste collection, storage and transportation system. 2339 local bodies have applied for grant of authorization to set up waste processing and disposal facility to the respective SPCBs/PCCs and 1220 authorization have been granted. 65 compost plants are in operation and 56 are proposed to be set up. Seven landfills have been constructed and local bodies in 17 states have identified new sites for development of sanitary landfills. A regional waste processing and disposal facility for a cluster of 11 municipalities is under completion by the Ahmedabad Urban Development Authority.

Indoor air pollution

1251. SHRI B.J. PANDA Will the PRIME MINISTER be pleased to state:

(a) Whether as per WHO-2006 report "Fuel for Life-Household Energy and Health" India is high on indoor air pollution;

(b) whether this form of pollution is the most lethal killer in the country after malnutrition, lack of safe water, etc.; and

(c) if so, the action plan of Government to address this issue?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) to (c) The information is being collected and will be laid on the Table of the House.